

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI (SPECIAL) BENCH**

(8) C.P.(IB)-4477(MB)/2019

CORAM:

SHRI CHANDRA BHAN SINGH
Member (Technical)

SMT. SUCHITRA KANUPARTHI
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.01.2020**

NAME OF THE PARTIES: Sainik Industries Pvt. Ltd.

V/s

Shri Saikrupa Sugar & Allied Industries Ltd.

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representative for Petitioner is present. None for Respondent.
2. The Counsel for Petitioner submitted that notice sent to the Respondent was not affected and was returned with an endorsement.
3. The Counsel for Petitioner is directed to issue a fresh notice to the Respondent and file proof of service by 30.03.2020.
4. Matter is adjourned to **31.03.2020**.

Sd/-

CHANDRA BHAN SINGH
Member (Technical)

Sd/-

SUCHITRA KANUPARTHI
Member (Judicial)

16.01.2020
Sushil